

MINUTES OF MEETING No.14/19 OF NORMS COMMITTEE -I (DES-I SECTION) HELD ON 20.02.2019

Meeting No. 14/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 20.02.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Department
1.	Shri K.V.Tirumala, Deputy DGFT	DGFT, Udyog Bhawan
2.	Shri K. K. Tiwari, Industrial Adviser	DHI, Udyog Bhawan
3.	Shri K.S.Sodhi, Asst. Director	MSME, Nirman Bhawan
4.	Sh. Moin Afaque, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

MEETING NUMBER : 14/80-ALC2/2018 **MEETING DATE** : 20.02.2019

The following cases were discussed in the meeting and decisions are stated below each case:

Case No.: 25/14/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
HQ File :01/80/050/00341/AM19/	RLA File :05/24/040/00051/AM15/	Lic.No/Date:0510386129 09.05.2014	Date:20.2.2019

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/24/2019-TSW dated 20.02.2019 as under:

1. Net weight of export may be specified in kgs also, in addition to quantity mentioned in numbers viz. 170000 Nos.

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84159000	Condensor / Evaporator coils / Parts for Air conditioning and Refrigerator purpose	1	74111000	Relevant Copper Tube Dia 3.175 mm to 50.80 mm (1/8 inch to 2 inch)	Import quantity is allowed with 1% wastage with accountability clause
		2	76071910	Relevant Aluminium Fin Stock / Foil thickness 0.09 mm to 0.30 mm	
		3	76081000	Relevant Aluminium Tube Dia 3.175 mm to 50.8 mm (1/8 inch to 2 inch)	
		4	76061200	Relevant Aluminium Sheets of Alloy plated or coated with zinc thickness 0.8 mm to 5.00 mm	Import item cannot be considered as they are mentioned as components but indicated in fractions in self declaration (appendix 11A)
		5	84189900	U Bends & Tripods 5 mm - 12.7 mm OD	
		6	59069910	Insulation Tapes / Tubes ID = 12.0 mm - 120 mm, Heat Shrink	
		7			Item deleted.
			84818090	Valves 6.35 mm to 9.52 mm OD	Import item cannot be considered as they are mentioned as components but indicated in fractions in self declaration (appendix 11A)
		8	85078000	Accumulators & Distributors 2 to 6 Holes Distributors having 4 mm ID holes	
		9	83113090	Brazing Rings / Rods Form : Rings ID 4.8 mm -	

				12.8 mm, Form : Rods OD 1.0 mm - 3.0 mm	be allowed up to 0.2% of FOB value of exports.
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RA concerned may take further necessary action as per the decision of NC.

Case No.:21/14/80-
ALC2/2018 **Party Name:** MANN AND
HUMMEL FILTER
PVT.LTD, **Meet No/Date:**14/80-
ALC2/2018
20.02.2019 **Approved**

HQ File **RLA File** **Lic.No/Date:**0710110190 **Date:**20.2.2019
2 :01/80/050/00337/AM19/ :07/24/040/00144/AM17/ 29.07.2016

Decision: The Committee considered the case as per agenda and on the written recommendation of representative of DHI, the Committee decided to ratify the norms on **net to net basis** as per GN4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.:22/14/80-
ALC2/2018 **Party Name:** MANN AND
HUMMEL FILTER
PVT.LTD, **Meet No/Date:**14/80-
ALC2/2018
20.02.2019 **Approved**

HQ File **RLA File** **Lic.No/Date:**0710110669 **Date:**20.2.2019
3 :01/80/050/00338/AM19/ :07/24/040/00254/AM17/ 18.11.2016

Decision: The Committee considered the case as per agenda and on the written recommendation of representative of DHI, the Committee decided to ratify the norms on **net to net basis** as per GN4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.:4/8/80-
ALC2/2017 **Party Name:** THE INDURE
PVT. LTD **Meet No/Date:**14/80-
ALC2/2018
20.02.2019 **Deferred**

HQ File **RLA File** **Lic.No/Date:**0510402573 **Date:**
4 :01/80/050/00148/AM18/ :05/24/040/00005/AM18/ 16.05.2017

Decision: The Committee considered the case as per agenda and noted that the firm's reply sent to DHI on 15.02.2019 for their examinations/comments. The Committee decided to wait for comments from DHI.

The case stands deferred.

Case No.:23/14/80-
ALC2/2018 **Party Name:** MANN AND
HUMMEL FILTER
PVT.LTD, **Meet No/Date:**14/80-
ALC2/2018
20.02.2019 **Approved**

HQ File **RLA File** **Lic.No/Date:**0710111733 **Date:**20.2.2019
5 :01/80/050/00339/AM19/ :07/24/040/00069/AM18/ 09.06.2017

Decision: The Committee considered the case as per agenda and on the recommendation of DHI representative, the Committee decided to ratify the norms on **net to net basis** as per GN4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 17/13/80- ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File 6 :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 Date: 17.07.2017
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Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. The Committee decided to await reply of the firm.

The case stands deferred.

Case No.: 6/5/80- ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019.	Deferred
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HQ File :01/80/050/00055/AM19/	RLA File :09/24/040/00391/AM18/	Lic.No/Date:0910065648 Date: 08.11.2017
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7 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018. However, no reply has been received yet. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File 8 :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date:6510000010 Date: 15.11.2017
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Decision: The Committee considered the case as per agenda and noted that the firm has informed via email dated 19.02.2019 that they have sent reply of the issued D/L by post. Therefore, the Committee decided to wait for the receipt of the reply of the firm.

The case stands deferred.

Case No.: 24/14/80- ALC2/2018	Party Name: MANN AND HUMMEL FILTER PVT.LTD,	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
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HQ File 9 :01/80/050/00340/AM19/	RLA File :07/24/040/00236/AM18/	Lic.No/Date:0710112490 Date:20.2.2019 05.12.2017
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Decision: The Committee considered the case as per agenda and on the recommendation of representative of DHI, the committee decided to ratify the norms on **net to net basis** as per GN4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 2/12/80- ALC2/2018	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00275/AM19/	RLA File :03/95/040/00758/AM18/	Lic.No/Date:0310818728 Date: 25.01.2018
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- 10 **Decision:** The Committee considered the case as per agenda and noted that a letter asking for hard copy of application was sent to RA-Mumbai on 05.02.2019. However, no information has been received yet. Therefore, the Committee decided to remind the RA, Mumbai & firm for the required documents.

The case stands deferred.

Case No.: 12/5/80- ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00061/AM19/	RLA File :09/24/040/00555/AM18/	Lic.No/Date:0910065942 Date: 31.01.2018
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- 11 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 49/3/80-ALC2/2018	Party Name: WELLCARE OIL TOOLS PVT. LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic.No/Date:0510405873 Date: 14.03.2018
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- 12 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 02.01.2019. However, no reply has been received yet. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 17/14/80-ALC2/2018	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00333/AM19/	RLA File :05/24/040/00554/AM18/	Lic.No/Date:0510405999 Date: 27.03.2018
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- 13 **Decision:** The Committee considered the case as per agenda and noted that a copy of application has been sent to Consultant (Tech-1) on 18.02.2019. No comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

Case No.:18/5/80- ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00067/AM19/	RLA File :04/24/040/00014/AM19/	Lic.No/Date:0410164245 Date: 25.04.2018
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- 14 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:19/5/80- ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00068/AM19/	RLA File :04/24/040/00013/AM19/	Lic.No/Date:0410164244 Date: 25.04.2018
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- 15 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:24/12/80- ALC2/2018	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00297/AM19/	RLA File :05/23/040/00032/AM19/	Lic.No/Date:0510406233 Date: 26.04.2018
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- 16 **Decision:** The Committee considered the case as per agenda and noted that earlier the case was referred to DHI for examination. As per the advice of representative of DHI, the case was forwarded to DPIIT on 15.02.2019. However, no comments have been received yet. The Committee decided to wait for comments.

Case is deferred.

Case No.:48/5/80- ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File 17 :01/80/050/00097/AM19/	RLA File :17/24/040/00005/AM19/	Lic.No/Date:1710006701 Date: 09.05.2018
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- Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to MEITY on 22.11.2018 and subsequent reminder on 07.02.2019. However, no comments have been received yet. The Committee decided to remind MEITY in this regard.

Case is deferred.

Case No.: 54/5/80- ALC2/2018	Party Name: ISGEC HITACHI Zosen LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00103/AM19/	RLA File :05/23/040/00050/AM19/	Lic.No/Date:0510406454 Date: 14.05.2018
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- 18 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 64/5/80- ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00113/AM19/	RLA File :05/24/040/00080/AM19/	Lic.No/Date:0510406462 Date: 15.05.2018
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- 19 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 01.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

The case stands deferred.

Case No.: 56/5/80- ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00105/AM19/	RLA File :05/24/040/00091/AM19/	Lic.No/Date:0510406536 Date: 21.05.2018
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- 20 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

Case No.: 63/5/80- ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00112/AM19/	RLA File :05/24/040/00096/AM19/	Lic.No/Date:0510406550 Date: 22.05.2018
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- 21 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

The case stands deferred.

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| 22 | Case No.: 60/5/80-
ALC2/2018 | Party Name: VICTORA
AUTO PVT. LTD | Meet No/Date: 14/80-
ALC2/2018
20.02.2019 | Deferred |
| | HQ File
:01/80/050/00109/AM19/ | RLA File
:05/24/040/00111/AM19/ | Lic.No/Date: 0510406587 Date:
24.05.2018 | |
| | Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm. | | | |
| | Case is deferred. | | | |
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| 23 | Case No.: 58/5/80-
ALC2/2018 | Party Name: MASU BRAKE
PADS PRIVATE LIMITED | Meet No/Date: 14/80-
ALC2/2018
20.02.2019 | Deferred |
| | HQ File
:01/80/050/00107/AM19/ | RLA File
:05/24/040/00095/AM19/ | Lic.No/Date: 0510406606 Date:
25.05.2018 | |
| | Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm. | | | |
| | Case is deferred. | | | |
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| 24 | Case No.: 10/8/80-
ALC2/2018 | Party Name: JAI
INDUSTRIES INDIA | Meet No/Date: 14/80-
ALC2/2018
20.02.2019 | Deferred |
| | HQ File
:01/80/050/00133/AM19/ | RLA File
:05/23/040/00090/AM19/ | Lic.No/Date: 0510406641 Date:
28.05.2018 | |
| | Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm. | | | |
| | Case is deferred. | | | |
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| 25 | Case No.: 23/8/80-
ALC2/2018 | Party Name: GE POWER
INDIA LIMITED | Meet No/Date: 14/80-
ALC2/2018
20.02.2019 | Deferred |
| | HQ File
:01/80/050/00146/AM19/ | RLA File
:03/94/040/00164/AM19/ | Lic.No/Date: 0310821275 Date:
28.05.2018 | |
| | Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. | | | |
| | Case is deferred. | | | |

Case No.:24/8/80- ALC2/2018	Party Name: GE POWER INDIA LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00147/AM19/	RLA File :03/94/040/00159/AM19/	Lic.No/Date:0310821296 Date: 29.05.2018
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- 26 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 04.01.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:1/8/80- ALC2/2018	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00124/AM19/	RLA File :05/23/040/00089/AM19/	Lic.No/Date:0510406690 Date: 30.05.2018
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- 27 **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to MEITY on 02.01.2019. However, no comments have been received yet. The Committee decided to remind MEITY.

Case is deferred.

Case No.:5/10/80- ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00191/AM19/	RLA File :04/24/040/00044/AM19/	Lic.No/Date:0410164376 Date: 31.05.2018
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- 28 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:29/8/80- ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 Date: 07.06.2018
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- 29 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

**Case No.:3/10/80-
ALC2/2018**

Party Name: PHOENIX
FOILS PVT. LTD.

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00189/AM19/

RLA File
:03/95/040/00194/AM19/

Lic.No/Date:0310821524 Date:20.02.2019
07.06.2018

Decision: The Committee considered the case as per agenda. The committee decided to fix the norms as per the recommendation of the representative of MSME as under:

	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
30		STAINLESS STEEL COLUMN INTERNAL METAL RANDOM PACKING RINGS OF VARIOUS TYPES AND SIZES/ MASS TRANSFER EQUIPMENTS (GRADE 304/304L) (NET WEIGHT = 60185.00 KGS)	72193490	HOT ROLLED/COLD ROLLED STAINLESS STEEL WIDE COILS, STRIPS THICKNESS 0.18MM TO 5.00MM (GRADE 304/304L) (PRIME)	Import quantity is allowed as 1.05Kg/Kg content in export product

RA concerned may take further necessary action as per the decision of NC.

**Case No.:49/8/80-
ALC2/2018**

Party Name: UNI VTL
PRECISION PVT. LTD.

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00172/AM19/

RLA File
:65/24/040/00002/AM19/

Lic.No/Date:6510000016 Date:
12.06.2018

31 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

**Case No.:50/8/80-
ALC2/2018**

Party Name: UNI VTL
PRECISION PVT. LTD.

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00173/AM19/

RLA File
:65/24/040/00001/AM19/

Lic.No/Date:6510000015 Date:
12.06.2018

32 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

**Case No.:2/10/80-
ALC2/2018**

Party Name: CESARE
BONETTI
INTERNATIONAL
PRIVATE LIMITED

Meet No/Date:14/80- Deferred
ALC2/2018
20.02.2019

33 HQ File
:01/80/050/00188/AM19/

RLA File
:31/83/040/00029/AM19/

Lic.No/Date:3110067078 Date:
12.06.2018

Decision: The Committee considered the case as per agenda and noted that earlier the case was referred to DHI for examination. DHI vide their e-mail dated 19.2.2109 has stated that MSME may be consulted in this regard. The Committee decided to forward the application to MSME.

Case is deferred.

**Case No.:36/8/80-
ALC2/2018**

Party Name:
RATNAVEER
STAINLESS
PRODUCTS (PVT) LTD,

Meet No/Date:14/80- Approved
ALC2/2018
20.02.2019

HQ File
:01/80/050/00159/AM19/

RLA File
:34/24/040/00112/AM18/

Lic.No/Date:3410044246 Date:20.02.2019
14.06.2018

Decision :The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of MSME as under:

34	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
	83024900	Stainless Steel Adaptors- Grade 304 / 304 L	72199090	Stainless Steel coils / sheets / Strips- prime & relevant grade 304 / 304 L.	Import quantity is allowed as 128.014 MT inclusive of 28% wastage after 1/3 rd recovery

Sheets / sheet cutting / Plates / plate cuttings may be deleted.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:4/8/80-
ALC2/2018**

Party Name: CHIRAG
UDYOG

Meet No/Date:14/80- Deferred
ALC2/2018
20.02.2019

35 HQ File
:01/80/050/00127/AM19/

RLA File
:05/23/040/00141/AM19/

Lic.No/Date:0510406909 Date:
19.06.2018

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 28.12.2018. However, no reply has been received yet. The Committee decided to send last reminder to the firm.

The case stands deferred.

Case No.: 38/8/80- ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date: 0710113468 Date: 21.06.2018
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36

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

The case stands deferred.

Case No.: 12/8/80- ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00135/AM19/	RLA File :31/83/040/00043/AM19/	Lic.No/Date: 3110067088 Date: 20.02.2019 25.06.2018
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37

Decision: The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 58/8/80- ALC2/2018	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00181/AM19/	RLA File :34/24/040/00092/AM19/	Lic.No/Date: 3410044279 Date: 20.02.2019 26.06.2018
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38

Decision: The Committee considered the case as per agenda. As per recommendation of DHI representative, the committee decided to ratify the norms as per SION C-1647 for import item nos. 1 to 8. For import items 9 and 10, committee decided to ratify the norms on **net to net basis** with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 3/8/80- ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00126/AM19/	RLA File :05/24/040/00172/AM19/	Lic.No/Date: 0510407035 Date: 02.07.2018
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39

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

The case stands deferred.

Case No.:14/8/80- ALC2/2018	Party Name: BHARAT EXPORTS	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00137/AM19/	RLA File :05/23/040/00161/AM19/	Lic.No/Date:0510407065 Date: 04.07.2018
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- 40 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 28.12.2018. However, no reply has been received yet. It is decided to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:15/8/80- ALC2/2018	Party Name: SEBROS INDUSTRIES PVT.LTD.,	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 Date: 06.07.2018
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- 41 **Decision:** The Committee considered the case as per the agenda. Based on the comments of the representative of MSME, the Committee decided to seek clarification from the firm on the following points –

1. Size of blank.
2. Details of manufacturing processes with wastage.

The case stands deferred.

Case No.:16/8/80- ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File 42 :01/80/050/00139/AM19/	RLA File :05/24/040/00207/AM19/	Lic.No/Date:0510407130 Date: 09.07.2018
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Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to DPIIT on 15.02.2019. The Committee decided to wait for comments from DPIIT.

Case is deferred.

Case No.:20/8/80- ALC2/2018	Party Name: APARINDUSTRIES LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File 43 :01/80/050/00143/AM19/	RLA File :03/94/040/00199/AM19/	Lic.No/Date:0310822226 Date: 11.07.2018
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Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to MEITY on 22.11.2018 and subsequent reminder on 07.02.2019. However, no comments have been received yet. The Committee decided to remind MEITY.

Case is deferred.

**Case No.:18/8/80-
ALC2/2018**

Party Name: ULTRA
ENGINEERS

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00141/AM19/

RLA File
:31/83/040/00053/AM19/

Lic.No/Date:3110067111 Date:20.02.2019
12.07.2018

44 **Decision:** The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:19/8/80-
ALC2/2018**

Party Name: GL&V
INDIA PRIVATE
LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00142/AM19/

RLA File
:31/83/040/00054/AM19/

Lic.No/Date:3110067112 Date:20.02.2019
12.07.2018

45 **Decision:** The committee considered the case as per agenda. Based on the recommendation of the representative from MSME, the Committee decided to ratify the norms as under –

1. Import items at Sl. No. 1 to 11 and 22 to 28 may be allowed on **net to net basis** with accountability clause.
2. Import items at Sl. No. 12 to 21 may be allowed with 3% wastage.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:28/8/80-
ALC2/2018**

Party Name: STERLITE
TECHNOLOGIES LTD.

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00151/AM19/

RLA File
:03/95/040/00314/AM19/

Lic.No/Date:0310822298 Date:20.02.2019
13.07.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MeitY vide their U.O. No.: 17/(27)/2018-IPHW dated 07.02.2019 as under:

46

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	90011000	Single Mode Optical Fiber 652D	77367.35 KM
2	39012000	High Density Polyethylene (HDPE)	18023.69 Kgs
3	54049090	Aramid Yarn/Aramid Filament Yarn	2584.82 Kgs
4	56039400	Water Swellable Yarn	141.78 Kgs
5	54049090	Water Blocking Tape	42166.00 Kgs
6	32151990	Colouring Ink U.V.	578.89 Kgs
7	39012000	Medium Density Polymer (MDPE)	48654.00 Kgs
8	39079920	Polybutylene Terphthalate (PBT)	8963.00 Kgs

RA concerned may take further necessary action as per the decision of NC.

Case No.:13/8/80-ALC2/2018 **Party Name:** S AND P ENTERPRISES **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Deferred**

HQ File :01/80/050/00136/AM19/ RLA File:04/24/040/00088/AM19/ Lic.No/Date:0410164514 Date: 20.07.2018

47

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 12.11.2018 and final reminder on 01.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

Case No.:46/8/80-ALC2/2018 **Party Name:** SHAKTI PUMPS (INDIA) LTD., **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Deferred**

HQ File :01/80/050/00169/AM19/ RLA File :11/24/040/00012/AM19/ Lic.No/Date:1110028358 Date: 20.07.2018

48

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 28.12.2018. However, no reply has been received yet. The Committee decided to send final reminder to the firm. Case is deferred.

Case No.:26/8/80-ALC2/2018 **Party Name:** STERLITE TECHNOLOGIES LTD. **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Deferred**

HQ File :01/80/050/00149/AM19/ RLA File :03/95/040/00348/AM19/ Lic.No/Date:0310822557 Date: 24.07.2018

49

Decision: The Committee considered the case as per agenda and noted that MeitY has informed vide their F. No.: 17(26)/2018-IPHW dated 06.02.2019 that the details of the quantity of import item required for manufacturing of per unit export product is not matching as per the application. Hence, the Committee decided to ask for accurate values from the firm. Case is deferred.

Case No.:27/8/80-ALC2/2018 **Party Name:** STERLITE TECHNOLOGIES LTD. **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Approved**

HQ File :01/80/050/00150/AM19/ RLA File :03/95/040/00362/AM19/ Lic.No/Date:0310822555 Date:20.02.2019 24.07.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MeitY vide their U.O. No.: 17/(27)/2018-IPHW dated 07.02.2019 as under:

50

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	90011000	Single Mode Optical Fibre	837004.48 Kms
2	39012000	High Density Polyethylene (HDPE)	422316.43 Kgs
3	54049090	Aramid Yarn/Aramid Filament Yarn	19529.27 Kgs
4	56039400	Water Swellable Yarn	7076.20 Kgs
5	32151990	Colouring Ink U.V.	5195.52 Kgs
6	72173030	Brass Plated Steel Wire(BPS Wire)	4284.00 Kms

RA concerned may take further necessary action as per the decision of NC.

Case No.: 4/10/80- ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date: 0410164525 Date: 24.07.2018	

- 51 **Decision:** The Committee considered the case as per agenda and noted that a letter asking for hard copy of application was sent to RA-Chennai on 07.01.2019. However, no information has been received yet. Therefore, the Committee decided to wait for hard copy of application from RA-Chennai and the firm.

Case is deferred.

Case No.: 22/8/80- ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Approved
HQ File :01/80/050/00145/AM19/	RLA File :31/83/040/00063/AM19/	Lic.No/Date: 3110067126 Date: 20.02.2019 26.07.2018	

- 52 **Decision:** The Committee considered the case as per the agenda. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Import Item 1 – forging – 1.52 kg per kg content in export product.
2. Import Item No. 2, 4 to 11 – **net to net basis** as per GN4 with accountability clause
3. Import Item No. 3- %wastage as per C388

RA concerned may take further necessary action as per the decision of NC.

Case No.: 54/8/80- ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Approved
HQ File :01/80/050/00177/AM19/	RLA File :31/83/040/00078/AM19/	Lic.No/Date: 3110067142 Date: 20.02.2019 16.08.2018	

- 53 **Decision:** The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:55/8/80-
ALC2/2018**

**Party Name: ULTRA
ENGINEERS**

**Meet No/Date:14/80-
ALC2/2018
20.02.2019**

Approved

HQ File
:01/80/050/00178/AM19/

RLA File
:31/83/040/00079/AM19/

Lic.No/Date:3110067144 Date:20.02.2019
16.08.2018

54 **Decision:** The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:56/8/80-
ALC2/2018**

**Party Name: ULTRA
ENGINEERS**

**Meet No/Date:14/80-
ALC2/2018
20.02.2019**

Approved

HQ File
:01/80/050/00179/AM19/

RLA File
:31/83/040/00080/AM19/

Lic.No/Date:3110067145 Date:20.02.2019
16.08.2018

55 **Decision:** The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:63/8/80-
ALC2/2018**

**Party Name: ULTRA
ENGINEERS**

**Meet No/Date:14/80-
ALC2/2018
20.02.2019**

Approved

HQ File
:01/80/050/00186/AM19/

RLA File
:31/83/040/00077/AM19/

Lic.No/Date:3110067143 Date:20.02.2019
16.08.2018

56 **Decision:** The Committee considered the case as per the agenda. The case was deferred in the previous meeting for a review by DHI. DHI has reviewed the same recommendation norms on repeat basis as on A.A. licence no. 3110066956 dt. 05.01.2018. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :

1. Imports Item – 2.88 kg per kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 57/8/80-ALC2/2018 Party Name: VALVEWORKS INDIA PRIVATE LIMITED Meet No/Date: 14/80-ALC2/2018 20.02.2019 Approved

HQ File :01/80/050/00180/AM19 RLA File :31/83/040/00084/AM19/ 17.08.2018 Lic.No/Date:3110067146 Date:20.02.2019

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/20/2019/TSW dated 24.01.2019 as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
57 84819090	* VALVE COMPONENTS- HOUSING, HYDRAULIC, VW-DAH850, 4130 (Net Content of Import item is 71.96 Kg. Per No. - of Alloy Steel - Grade- 4130) Drawing No. H009-8010.	73045920	'Relevant' Mechanical Tube 273mm OD x 209mm ID x 546 mm long- 80KMYS,18-22HRC (103 Kg Per No - Total 150 Nos) Alloy Steel - Grade- 4130,	Import quantity may be allowed as 1.17Kg/Kg content in the export product

* 'Drawing No. H009-8000 and Net weight 10794 Kgs' may be suffixed with the description of export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.:27/12/80-ALC2/2018 Party Name: STERLITE TECHNOLOGIES LTD. Meet No/Date:14/80-ALC2/2018 20.02.2019 Deferred

HQ File :01/80/050/00300/AM19/ RLA File :03/95/040/00625/AM19/ Lic.No/Date:0310823985 Date: 25.09.2018

Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of MeitY:

1. Details of export product i.e. design, drawing, calculation etc.
2. Quantity of import item required for manufacturing per unit export product separately.
3. Wastage claimed in manufacturing process.
4. Justification thereof.

Case is deferred.

Case No.:9/14/80-
ALC2/2018

Party Name: TEGA
INDUSTRIES LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00325/AM19/

RLA File
:02/24/040/00099/AM19/

Lic.No/Date:0210208725 **Date:**
04.10.2018

Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of Consultant (Tech-1):

- 59
1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 3. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
 4. Net weight of Rubber compound in export product.

Case is deferred.

Case No.:
3/12/80-ALC2/2018

Party Name: BIRLA
PRECISION
TECHNOLOGIES LTD.,

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00276/AM19/

RLA File
:03/94/040/00599/AM19/

Lic.No/Date:0310824314 **Date:**
09.10.2018

60

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. However, no reply has been received yet. The Committee decided to send final reminder to the firm.

Case is deferred.

Case No.:4/12/80-
ALC2/2018

Party Name: BIRLA
PRECISION
TECHNOLOGIES LTD.,

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00277/AM19/

RLA File
:03/94/040/00600/AM19/

Lic.No/Date:0310824317 **Date:**
09.10.2018

61

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

**Case No.:16/14/80-
ALC2/2018**

Party Name: ALLROUND
(INDIA) VEGETABLE
PROCESSING MACHINES
PRI

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00332/AM19/

RLA File
:33/24/040/00009/AM19/

Lic.No/Date:3310030484 Date:
09.10.2018

Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of MSME:

- 62
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 2. Weight of each Export Product.
 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

**Case No.:
5/12/80-ALC2/2018**

Party Name: BIRLA
PRECISION
TECHNOLOGIES LTD.,

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00278/AM19/

RLA File
:03/94/040/00598/AM19/

Lic.No/Date:0310824375 Date:
11.10.2018

- 63 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

**Case No.:12/12/80-
ALC2/2018**

Party Name: BIRLA
PRECISION
TECHNOLOGIES LTD.,

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00285/AM19/

RLA File
:03/94/040/00597/AM19/

Lic.No/Date:0310824374 Date:
11.10.2018

- 64 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 22/12/80- ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 Date: 11.10.2018
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65

Decision: The Committee considered the case as per agenda and noted that a letter asking for hard copy of application was sent to RA-Mumbai on 05.02.2019. However, no information has been received yet. Therefore, the Committee decided to remind the RA-Mumbai & firm.

Case is deferred.

Case No.: 1/12/80-ALC2/2018	Party Name: JAICOENTERPRISE LLP	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 Date: 12.10.2018
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66

Decision: The Committee considered the case as per agenda and noted that a letter asking for hard copy of application was sent to RA-Mumbai on 05.02.2019. However, no information has been received yet. Therefore, the Committee decided to remind the RA (Mumbai)&firm.

Case is deferred.

Case No.: 34/12/80- ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00307/AM19/	RLA File :31/83/040/00111/AM19/	Lic.No/Date:3110067200 Date: 15.10.2018
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67

Decision: The Committee considered the case as per agenda and noted that id note was sent to the DHI on 07.01.2019. However, no comments have been received yet. The Committee decided to remind DHI for comments.

Case is deferred.

Case No.: 23/12/80- ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 Date: 16.10.2018
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68

Decision: The Committee considered the case as per agenda and noted that a letter asking for hard copy of application was sent to RA-Mumbai on 05.02.2019. However, no information has been received yet. Therefore, the Committee decided to remind the RA-Mumbai he firm.

Case is deferred.

Case No.: 13/12/80- ALC2/2018	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00286/AM19/	RLA File :05/24/040/00408/AM19/	Lic.No/Date: 0510408160 Date: 22.10.2018
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Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of DPIIT vide their F. No.: P-47011/8/2019-TSW dated 20.02.2019:

- 69
1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
 2. Detail technical note on manufacturing process including the relevant flow sheet.
 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 4. Weight of each Export Product.
 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 6. Export wise import item list.
 7. Details of wastage claimed, material balancing and justification for import of each item.

Case is deferred.

Case No.: 6/12/80- ALC2/2018	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00279/AM19/	RLA File :03/94/040/00660/AM19/	Lic.No/Date: 0310824676 Date: 25.10.2018
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Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of Consultant (Tech-3):

- 70
1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 5. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Case No.:15/12/80-
ALC2/2018

Party Name: MICRON
INSTRUMENTS PVT
LTD

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00288/AM19/

RLA File
:05/24/040/00397/AM19/

Lic.No/Date:0510408224 Date:20.02.2019
25.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/17/2019/TSW dated 08.02.2019 as under:

71	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
		Anode Kovar Flange Surya - 3mm Slot Anode Kovar		Dilaton 29/18 Iron-Nickel-Cobalt Sealing Alloy ASTM- F15-04. (Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	Import quantity may be allowed as 4300.284 Kgs after taking 1/3 rd recovery from scrap
	90229090	Flange Surya - 3mm Slot 5330845 (NET CONTENTS SHOULD NOT BE LESS THEN 1631.121 KGS.)	72285090		

RA concerned may take further necessary action as per the decision of NC.

Case No.:16/12/80-
ALC2/2018

Party Name: MICRON
INSTRUMENTS PVT
LTD

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00289/AM19/

RLA File
:05/24/040/00398/AM19/

Lic.No/Date:0510408225 Date:20.02.2019
25.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/17/2019/TSW dated 08.02.2019 as under:

72	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
		Anode frame Frange A Kov		Dilaton 29/18 Iron-Nickel-Cobalt Sealing Alloy	Import quantity may be allowed as 4039.475 Kgs after taking 1/3 rd recovery from scrap
	90229090	Anode Frame Frange A Kov-MA 4132 K 09A (NET CONTENTS SHOULD NOT BE LESS THEN 1665 KGS.)	72285090	ASTM-F15-04. (Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	

RA concerned may take further necessary action as per the decision of NC.

73 **Case No.:**32/12/80- Party Name: NIPHA Meet No/Date: Approved
ALC2/2018 EXPORTS PRIVATE 14/80-ALC2/2018
LIMITED 20.02.2019
HQ File RLA File Lic.No/Date:0210208763 Date:20.02.2019
:01/80/050/00305/AM19/ :02/24/040/00097/AM19/ 25.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
84329090	BOX BLADE / GRADER BLADE / CUTTING BLADE MADE OUT OF NON ALLOY STEEL BILLETS (SPRING STEEL QUALITY)	72072020	NON ALLOY STEEL BILLETS (SPRING STEEL QUALITY)	241.1 MT including 8% wastage allowed after recovery

RA concerned may take further necessary action as per the decision of NC.

Case No.: 3/14/80-ALC2/2018 Party Name: AUTOFITS Meet No/Date:14/80- Approved
PACKAGING ALC2/2018
PVT.LTD. 20.02.2019
HQ File RLA File Lic.No/Date:0310824693 Date: 20.02.2019
:01/80/050/00319/AM19 :03/94/040/00673/AM19 25.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of Consultant (Tech-1) taking into consideration 10% wastage on Aluminium foil and 5% wastage on polypropylene as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
7 4 83099020	ALUMINIUM SEALS/FLIP OFF SEALS/ FLIP DOWN SEAL IN VARIOUS SIZES LESS THAN 0.20 MM NETT CONTENT OF LACQUERED/UNLACQUERED ALUMINIUM FOIL/STRIP/COIL LESS THAN 0.20 MM IS 16.523 MTS & NETT CONTENT OF POLYPROPYLENE IS 15.223 MTS	76071999	LACQUERED/UNLACQUERED ALUMINIUM FOIL/STRIP/COIL LESS THAN 0.20 MM	18.1753 MT with 10% wastage
		39021000	POLYPROPYLENE	15.984 MT with 5% wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.: 14/12/80-ALC2/2018 Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD. Meet No/Date: 14/80-ALC2/2018 20.02.2019 Approved

HQ File :01/80/050/00287/AM19/ RLA File :05/24/040/00415/AM19/ Lic.No/Date:0510408254 Date:20.02.2019 26.10.2018

Decision : The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/24/2019-TSW dated 07.02.2019 as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
75 84519000	Condenser coils /	1	74111000	Copper Tube Dia 3.175 mm to 50.80 mm (1/8 inch to 2 inch)	Wastage allowed as 1.01 Kg/Kg content in the export product
	Evaporator coils used for washing / cloth dryer machine made of	2	76071910	Aluminium Fin Stock thickness 0.09 mm to 0.30 mm	
	Copper Tube : 24000.00 Kg, Aluminium Fin : 55983.00 Kg, Aluminium Tube: 24940.00 Kg, Aluminium Sheets: 60000.00 Kg & Brazing Material: 650.00 Kg.	3	76081000	Aluminium Tube Dia 3.175 mm to 50.8 mm (1/8 inch to 2 inch)	
		4	76061200	Aluminum Sheets thickness 0.8 mm to 5.00 mm	
		5	83113090	Brazing Material Upto 0.5 % of FOB Value	Allowed upto 0.2% of FOB value

1. The quantity of export product may be specified in numbers also, in addition to net weight of 165573 Kgs.
2. Word "relevant" may be prefixed with the description of all import items.

RA concerned may take further necessary action as per the decision of NC.

Case No.:
31/12/80-ALC2/2018

Party Name: STEEL
STRIPS WHEELS LTD.

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00304/AM19/

RLA File
:30/24/040/00033/AM19/

Lic.No/Date:3010104482 **Date:**20.02.2019
29.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/SSWL/WHRI-1-2019-HEI dated 21.01.2019 as under:

76	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
	87087000	Automotive Steel Wheel Rim Diameter 18 inch without Tyres containing 234.375 MT of HR wide coil of steel Grade SAPH370 SAPH440 SPFH590 PHT590D DP 600 DP600 SSWL HR60	72080000	HR WIDE COIL OF STEEL Grade SAPH370 SAPH440 SPFH590 DP600 PHT590D DP600 SSWL HR60	Wastage allowed 18% taking cue from SION C- 1878 or as claimed by applicant whichever is lower

RA concerned may take further necessary action as per the decision of NC.

Case No.:
33/12/80-ALC2/2018

Party Name: STEEL
STRIPS WHEELS LTD.

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00306/AM19/

RLA File
:30/24/040/00034/AM19/

Lic.No/Date:3010104483 **Date:**20.02.2019
29.10.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/SSWL/WHRI-2-2019-HEI dated 21.01.2019 as under:

77	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Quantity
	87169090	Steel Wheel For Caravan, Trailers and semi trailers (Diameter 12 to 17 inch) without tyre containing 250 MT of HR wide coil of steel Grade SAPH370 SAPH440 SPFH590 PHT590D DP 600 DP600 SSWL HR60	72080000	HR WIDE COIL OF STEEL Grade SAPH370 SAPH440 SPFH590 DP600 PHT590D DP600 SSWL HR60	Wastage allowed 18% taking cue from SION C-1878 or claimed by applicant whichever is lower

RA concerned may take further necessary action as per the decision of NC.

Case No.:36/12/80- ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00309/AM19/	RLA File :34/24/040/00263/AM19/	Lic.No/Date:3410044655 Date: 29.10.2018
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78

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 05.02.2019. However, no reply has been received yet. The Committee decided to wait for reply of the firm.

Case is deferred.

Case No.:19/12/80- ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00292/AM19/	RLA File :05/24/040/00420/AM19/	Lic.No/Date:0510408273 Date:20.02.2019 30.10.2018
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as per recommendation of representative of MSME as under:

79

1. The per unit weights of various export items to be mentioned **alongwith numbers** as indicated below:
 - Sl. No. 1 : 1.03 kg per unit
 - Sl. No. 2 : 0.88 kg per unit
 - Sl. No. 3 : 0.78 kg per unit
 - Sl. No. 4 : 0.87 kg per unit
 - Sl. No. 5 : 0.77 kg per unit
2. Import of Sl. No. 1, 2, 3, 4 and 5 may be allowed as 1.27 kg/kg content in export product

RA concerned may take further necessary action as per the decision of NC.

Case No.:5/14/80- ALC2/2018	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00321/AM19/	RLA File :03/94/040/00692/AM19/	Lic.No/Date:0310824791 Date: 30.10.2018
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Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per recommendation of representative of MSME:

1. Details of manufacturing processes with calculation of wastage.

The case stands deferred.

Case No.:17/12/80- ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00290/AM19/	RLA File :04/24/040/00164/AM19/	Lic.No/Date:0410164844 Date: 02.11.2018
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- 81 **Decision:** The Committee considered the case as per agenda and noted that id note was sent to the DHI on 05.02.2019. However, no comments have been received yet. The Committee decided to remind DHI for comments.

The case stands deferred.

Case No.:1/14/80- ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00317/AM19/	RLA File :31/83/040/00121/AM19/	Lic.No/Date:3110067225 Date: 02.11.2018
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- 82 **Decision:** The Committee considered the case as per agenda and noted a copy of application has been sent to DHI on 18.02.2019 for examination of the case. The Committee decided to wait for comments from DHI.

Case is deferred.

Case No.:9/12/80- ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00282/AM19/	RLA File :03/94/040/00675/AM19/	Lic.No/Date:0310824925 Date: 06.11.2018
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- 83 **Decision:** The Committee considered the case as per agenda and noted a copy of application has been sent to DHI on 7.01.2019 for examination of the case. The Committee decided to wait for comments from DHI.

Case is deferred.

Case No.:20/12/80- ALC2/2018	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 Date: 12.11.2018
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- 84 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 01.02.2019. However, no reply has been received yet. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 4/14/80- ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00320/AM19/	RLA File :03/94/040/00696/AM19/	Lic.No/Date: 0310824951 Date: 12.11.2018
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85 **Decision:** The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of Consultant (Tech-1):

1. Specific name of import item.
2. Certificate of analysis of import items from supplier.
3. Technical details as per Appendix 4E.

Case is deferred.

Case No.: 29/12/80- ALC2/2018	Party Name: ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00302/AM19/	RLA File :31/83/040/00125/AM19/	Lic.No/Date: 3110067234 Date: 15.11.2018
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86 **Decision:** The Committee considered the case as per agenda and noted that id note was sent to the DHI. However, comments received do not match with the items under licence. The Committee decided to return application to DHI for review.

The case stands deferred.

Case No.: 8/12/80- ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date: 14/80- ALC2/2018 20.02.2019	Deferred
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HQ File :01/80/050/00281/AM19/	RLA File :04/24/040/00165/AM19/	Lic.No/Date: 0410164884 Date: 16.11.2018
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87 **Decision:** The Committee considered the case as per agenda and noted that the case was earlier referred to DHI. However, as per the written comments of DHI, a copy of application has been sent to MSME on 15.02.2019 for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

Case is deferred.

**Case No.:18/12/80-
ALC2/2018**

Party Name: VICTORA
AUTO PVT. LTD

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00291/AM19/

RLA File
:05/24/040/00447/AM19/

Lic.No/Date:0510408463 Date:20.02.2019
19.11.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as under:

88	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
	87089200	SILENCERS MUFFLERS AND EXHAUST PIPES Part Name - D-580B, HANGER ASSY,(Part No.1591017X) (103225 Nos= 31555.20 Kgs.)	72082730	STAINLESS STEEL COIL IS - 304-S1 1219 MM X 1.50 MM X COIL	Import quantity allowed as 1.01Kg/Kg content in the export product

Grade/Specification of the items imported and that used in the resultant product to match.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:26/12/80-
ALC2/2018**

Party Name: L&T-
MHPS BOILERS PVT
LTD

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00299/AM19/

RLA File
:03/95/040/00792/AM19/

Lic.No/Date:0310825106 Date:20.02.2019
19.11.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-I/L&T/BoPT-1-2019-HEI dated 21.01.2019 as under:

89	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	73049000	CARBON STEEL SEAMLESS TUBES-SPEC - SA210M, SA 210, SA210 GR C - SIZE RANGE: OD 15 MM - 90MM	Wastage allowed as per SION C-1647 or claimed by applicant , whichever is lower
	2	73049000	ALLOY STEEL SEAMLESS TUBES-SPEC - SA213, SA 213M, SA 213 T12, SA213 T22, KA-STABA24J1 - SIZE RANGE: OD 15 MM - 90MM	
	3	73269099	L SPACERS-SPEC - SA351M, SA351	Net to net basis as per GN-4 with accountability clause
	4	83119000	WELDING CONSUMABLES-GMAW/ GTAW FILLER WIRE, WIRE SPOOL, GMAW/ GTAW RODS- SPEC - ER80S-G, ER90S-G, MG-2CW, TG-2CW	Wastage allowed as per SION C-1647 or claimed by applicant , whichever is lower

RA concerned may take further necessary action as per the decision of NC.

Case No.:13/14/80- ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
HQ File :01/80/050/00329/AM19/	RLA File :03/94/040/00722/AM19/	Lic.No/Date:0310825109 Date: 19.11.2018	

90 **Decision:** The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of Consultant (Tech-1):

1. Specific name of import item.
2. Certificate of analysis of import items.
3. Technical details as per Appendix 4E.

Case is deferred

Case No.:35/12/80- ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
HQ File :01/80/050/00308/AM19/	RLA File :31/83/040/00132/AM19/	Lic.No/Date:3110067246 Date: 27.11.2018	

91 **Decision:** The Committee considered the case as per agenda and noted that id note was sent to the DHI on 07.01.2019. However, no comments have been received yet. The Committee decided to remind DHI for comments.

Case is deferred.

Case No.:15/14/80- ALC2/2018	Party Name: NEW FIELD INDUSTRIAL EQUIPMENT PVT. LTD.	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
HQ File :01/80/050/00331/AM19/	RLA File :34/24/040/00271/AM19/	Lic.No/Date:3410044725 Date: 28.11.2018	

92 **Decision:** The Committee considered the case as per agenda and noted a copy of application has been sent to MSME on 15.02.2019 for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

Case is deferred.

Case No.:10/12/80- ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:14/80- ALC2/2018 20.02.2019	Deferred
HQ File :01/80/050/00283/AM19/	RLA File :04/24/040/00190/AM19/	Lic.No/Date:0410164931 Date: 29.11.2018	

93 **Decision:** The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of DHI vide their U.O. No.: DES-1/MFBP/OTSP-1-2019-HEI dated 21.01.2019:

1. Information required as per appendix 4H and 4K of DGIIT's Public Notice No. 68/2015-20 dated 22/03/2018.

Case is deferred.

Case No.:21/12/80-ALC2/2018 **Party Name:** MICRON INSTRUMENTS PVT LTD **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Deferred**

HQ File :01/80/050/00294/AM19/ **RLA File** :05/24/040/00488/AM19/ **Lic.No/Date:**0510408730 Date: 30.11.2018

Decision: The Committee considered the case as per agenda and decided to seek the firm to furnish following information as per written recommendation of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 08.02.2019:

1. Recovery from stainless steel scrap generated during the manufacturing process with sale price of stainless steel scrap supported by documentary evidence like copies of sale invoices.
 2. Justify the use of blank instead of pipes or castings for making the components.
- The case stands deferred.

Case No.:26/14/80-ALC2/2018 **Party Name:** PETERS SURGICAL INDIA PVT. LTD. **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Deferred**

HQ File :01/80/050/00342/AM19/ **RLA File** :05/24/040/00459/AM19/ **Lic.No/Date:**0510408751 Date: 04.12.2018

Decision: The Committee considered the case as per agenda and noted a copy of application has been sent to Consultant (Tech-1) on 18.02.2019 for examination of the case. The Committee decided to wait for comments. Case is deferred.

Case No.:11/12/80-ALC2/2018 **Party Name:** DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED **Meet No/Date:**14/80-ALC2/2018 20.02.2019 **Approved**

HQ File :01/80/050/00284/AM19 **RLA File** :04/24/040/00194/AM19/ **Lic.No/Date:**0410164952 Date:20.02.2019 06.12.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/DASI/RDCA-1-2019-HEI dated 08.02.2019 (Since calculation of the inputs linked with drawing of the export product and weight balance has not been enclosed with application), the ratified norms as follows:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
87089100	RADIATOR CORE ASSY M/T HCR/FB To Part No.R30673-1220	1	76071190	FIN(12) To Part No.E19811-0040	Percentage wastage allowed as per SION C-1891
		2	76169990	TUBE(12) To Part No.R47423-2180	
		3	76169990	HEADER PLATE(12) To Part No.R42923-0470	Net to net basis as per GN-4 with accountability clause
		4	76169990	SIDE PLATE(12) To Part No.R47243-1530	
		5	38109090	BRAZING FLUX To Part No.E19811-0350	Wastage allowed as per SION C-1891

RA concerned may take further necessary action as per the decision of NC.

**Case No.:6/14/80-
ALC2/2018**

Party Name: WEIR INDIA
PRIVATE LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00322/AM19/

RLA File
:03/95/040/00932/AM19/

Lic.No/Date:0310825488 Date:
06.12.2018

- 97 **Decision:** The Committee considered the case as per agenda and noted that hard copy of application has not yet been received from concerned RA and the firm. The Committee decided to request concerned RA and the firm to submit the hard copy of the application for examination of the case.

Case is deferred.

**Case No.:14/14/80-
ALC2/2018**

Party Name:
DOOWONCLIMATE
CONTROL INDIA
PRIVATE LIMITED

Meet No/Date:
14/80-ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00330/AM19/

RLA File
:66/24/040/00008/AM19/

Lic.No/Date:6610000021 Date:20.02.2019
06.12.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/DASI/RDCA-1-2019-HEI dated 08.02.2019 (Since calculation of the inputs linked with drawing of the export product and weight balance has not been enclosed with application), the ratified norms as follows:

98	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
		RADIATOR CORE ASSY M/T	1	76071190	FIN(12) To Part No.E19811-0040	Percentage wastage allowed as per SION C-1891
		HCR/FB To Part	2	76169990	TUBE(12) To Part No.R47423-2180	
	87089100	No.R30673- 1220	3	76169990	HEADER PLATE(12) To Part No.R42923-0470	Net to net basis as per GN-4 with accountability clause
			4	76169990	SIDE PLATE(12) To Part No.R47243-1530	
			5	38109090	BRAZING FLUX To Part No.E19811-0350	Wastage allowed as per SION C-1891

RA concerned may take further necessary action as per the decision of NC.

**Case No.:2/14/80-
ALC2/2018**

Party Name: APAR
INDUSTRIES LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00318/AM19/

RLA File
:03/94/040/00718/AM19/

Lic.No/Date:0310825511 Date:
07.12.2018

- 99 **Decision:** The Committee considered the case as per agenda and noted a copy of application has been sent to MeitY on 14.02.2019 for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

Case No.:11/14/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00327/AM19/	RLA File :02/24/040/00107/AM19/	Lic.No/Date:0210208838 Date:20.02.2019 07.12.2018
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100

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019 as under:

1. Quantity of import item No. 1 to 141, 148 to 169 is allowed on **net to net basis** as per GN-4 with accountability clause.
2. Quantity of import item No. 143 to 147 is allowed as 1.02 Kg/Kg content in the export product.
3. Import item No. 142 may be deleted as the same is not certified as part of export product as per Appendix 4E.

RA concerned may take further necessary action as per the decision of NC.

Case No.:10/14/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00326/AM19/	RLA File :02/24/040/00109/AM19/	Lic.No/Date:0210208842 Date:20.02.2019 11.12.2018
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101

Decision :The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019 as under:

1. Quantity of import item No. 1 to 141, 148 to 169 is allowed on **net to net basis** as per GN-4 with accountability clause.
2. Quantity of import item No. 143 to 147 is allowed as 1.02 Kg/Kg content in the export product.
3. Import item No. 142 may be deleted as the same is not certified as part of export product as per Appendix 4E.

RA concerned may take further necessary action as per the decision of NC.

Case No.:12/14/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:14/80- ALC2/2018 20.02.2019	Approved
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HQ File :01/80/050/00328/AM19/	RLA File :02/24/040/00110/AM19/	Lic.No/Date:0210208845 Date:20.02.2019 11.12.2018
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102

Decision :The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019 as under:

1. Quantity of import item No. 1 to 141, 148 to 169 is allowed on **net to net basis** as per GN-4 with accountability clause.
2. Quantity of import item No. 143 to 147 is allowed as 1.02 Kg/Kg content in the export product.
3. Import item No. 142 may be deleted as the same is not certified as part of export product as per Appendix 4E.

RA concerned may take further necessary action as per the decision of NC.

- | | | | |
|--------------------------------|------------------------------------|-----------------------------------|-----------------|
| Case No.: | Party Name: | Meet No/Date: | Deferred |
| 30/12/80-
ALC2/2018 | CML
BIOTECH PRIVATE
LIMITED, | 14/80-
ALC2/2018
20.02.2019 | |
| HQ File | RLA File | Lic.No/Date: | |
| 103 :01/80/050/00303/AM19/ | :10/24/040/00045/AM19/ | 1010060084 Date:
12.12.2018 | |
- Decision:** The Committee considered the case as per agenda and noted a copy of application has been sent to Consultant (Tech-1) on 01.02.2019 for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.
Case is deferred.
-
- | | | | |
|--------------------------------|--------------------------------------|-----------------------------------|-----------------|
| Case No.: | Party Name: | Meet No/Date: | Deferred |
| 19/14/80-
ALC2/2018 | ALASKA
MULTI POLYMERS
PVT.LTD. | 14/80-
ALC2/2018
20.02.2019 | |
| HQ File | RLA File | Lic.No/Date: | |
| 104 :01/80/050/00335/AM19/ | :05/23/040/00392/AM19/ | 0510408928 Date:
17.12.2018 | |
- Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of Consultant (Tech-1):
1. Weight of Aluminium drum
 2. Net weight of Rubber compound and Aluminium drum separately in the export product.
- The case stands deferred.
-
- | | | | |
|--------------------------------|------------------------|-----------------------------------|-----------------|
| Case No.: | Party Name: | Meet No/Date: | Deferred |
| 20/14/80-
ALC2/2018 | ULTRA
ENGINEERS | 14/80-
ALC2/2018
20.02.2019 | |
| HQ File | RLA File | Lic.No/Date: | |
| 105 :01/80/050/00336/AM19/ | :31/83/040/00150/AM19/ | 3110067260 Date:
19.12.2018 | |
- Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of DHI vide their U.O. No.: DES-1/ULTR/OTH-2-2019-HEI dated 28.2.2019:
- “Since no calculation of the raw material linked with drawing dimensions has been provided, therefore, it is requested to provide the same as per the appendix 4K of DGFT’s Public Notice No. 68/2015-20 dt. 22/03/2018.”
- Case is deferred.
-
- | | | | |
|-------------------------------|------------------------------------|-----------------------------------|-----------------|
| Case No.: | Party Name: | Meet No/Date: | Deferred |
| 8/14/80-
ALC2/2018 | SENIOR
INDIA PRIVATE
LIMITED | 14/80-
ALC2/2018
20.02.2019 | |
| HQ File : | RLA File | Lic.No/Date: | |
| 01/80/050/00324/AM19/ | :05/24/040/00435/AM19/ | 0510409022 Date:
20.12.2018 | |
- Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per written recommendation of DPIIT vide their F. No.: P-47011/416/2018-TSW dated 20.02.2019:
1. Net weight of the each export item.
 2. Justification of the need of each import item.
 3. Weight of each of the import and indigenous input, separately for each product for the purpose of material balancing.
 4. Drawings of export products.
- The case stands deferred.

**Case No.:7/14/80-
ALC2/2018**

Party Name: ROTZLER
SERVICES PRIVATE
LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Deferred

HQ File
:01/80/050/00323/AM19/

RLA File
:07/24/040/00236/AM19/

Lic.No/Date:0710114403 Date:
16.01.2019

- 107 **Decision:** The Committee considered the case as per agenda and noted that hard copy of application has not yet been received from concerned RA and the firm. The Committee decided to request concerned RA and the firm to submit the hard copy of the application for examination of the case.

The case stands deferred.

**Case No.:18/14/80-
ALC2/2018**

Party Name: DOOWON
AUTOMOTIVE
SYSTEMS INDIA
PRIVATE LIMITED

Meet No/Date:14/80-
ALC2/2018
20.02.2019

Approved

HQ File
:01/80/050/00334/AM19/

RLA File
:04/24/040/00225/AM19/

Lic.No/Date:0410165096 Date:20.02.2019
18.01.2019

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DHI vide their U.O. No.: DES-1/DASI/HTCA-2-2019-HEI dated **21.02.2019** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76169990	TUBE To Part No.E19811-0540a	Net to net basis as per GN-4 with accountability clause
2	76169990	SIDE PLATE To Part No.H47243-0820a	
3	76169990	PIPE CAP To Part No.H40823-2630	
4	76169990	HEADER PLATE To Part No.H42923-0351a	
5	76169990	TANK To Part No.H47443-2640A	
6	76071190	FIN To Part No.E19811-0280	1.02 Kg/Kg content in the export product
7	76169990	TUBE To Part No.H47423-0881	Net to net basis as per GN-4 with accountability clause
8	76169990	SIDE PLATE To Part No.H47243-0821	
9	76169990	PIPE CAP To Part No.H40823-2630	
10	76169990	HEADER PLATE To Part No.H42923-0321	
11	76169990	TANK To Part No.H47443-2601	
12	76071190	FIN To Part No.E19811-0280	1.02 Kg/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

Manual Cases

Case No. A/R –46	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/DE S.I/Part	Status: Approved
Meeting No. 14/19 Dated 20.2.2019		RLA No.03/95/040/00808/AM10	Lic. No. and date 0310564122 dated 11.03.2010
Request for re-consideration of fixation of ad-hoc norms in respect of Advance Authorization No. 0310564122 dated 11.03.2010 issued to M/s Larsen & Tourbo Ltd., Mumbai under Para 4.7 of HBP (Vol. I) – reg.			
Decision:			
In this matter, the NC had considered the case vide Norms Committee Meeting No. 4/80 dated 17.5.2011. Further, based on firm’s representation the case was again considered and item no. 1 and 6 were amended vide NC meeting No. 26/13 dated 19.3.2013 based on comments received from DHI. The firm further represented the matter in the case of import items covered by Sl. No. 1, 2, 6, and 7 vide their requests dt. 27/07/2017 and 09/08/2018. The same were sent to DHI for comments. DHI comments were received vide their U.O. No.: TSWB 3/3/2011 dated 6.10.2017 and UO. No. 3(31)/11-TSW(B) dated 07.3.2018. Based on DHI’s recommendations the committee decided to amend wastages in the following items:			
Imports allowed			
S. No.	Description	Revised inputs allowed	
1	Alloy steel plates	211 MT with 58% wastage	
2	SS Plate	17.2 MT	
6	(i) Nickel Alloy Rods/Bars	(i) 168.624 MT @ 44% wastage	
	(ii) Nickel Alloy Strips	(ii) 4.751 MT at 10% wastage	
No changes in other import items from earlier minutes.			
*The party will get exports product weight certified by Jurisdictional excise authority or as per shipping bill net of welding consumables.			
RA concerned may take further necessary action as per the decision of NC.			

M.No 14/80
20-2-19

SNo 1
W/C DI PP

Department for promotion of industry and Internal Trade (TS Section)

M/s Spirotech Heat Exchanger Ltd., AA No. 0510386129, Dt. 09.05.2014
The instant AA may be ratified as under:

1. Net Weight of export may be specified in kgs also, in addition to quantity mentioned in numbers viz. 170000 Nos.
2. Word "Relevant" may be prefixed with the description of all import items.
3. Quantity of import items at Sl. No. 1 to 4 may be allowed with 1% wastage with accountability clause.
4. Quantity of import items at Sl. No. 5, 7 and 8 are mentioned as components, however indicated in fractions in self declaration (APPENDIX 11A) and therefore import items can not be considered.
5. Insulation tapes/tubes (at Sl. No. 6) may be deleted.
6. CIF value of import item at Sl.No. 9 may be allowed up to 0.2% of fob value of exports.



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy , Assistant DGFT
Fille No.P-47011/24/2019-TSW Dated 20.02.2019

M.No 14/80 dt 20-2-19

SNo -46
w/c MEITY

भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

संख्या

No.....17(27)/2018-IPHW

दिनांक

07.02.2019

Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310822298 dated 13.07.2018 issued in favour of M/s. Sterlite Technologies Ltd., Mumbai

Reference DGFT I. D. No. 01/80/50/151/AM19/DES-1/371 dated 11.09.2018 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd., Mumbai for export of "Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

(Saurabh Ranjan)

Scientist-C

Tel:-24301764

Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(27)/2018 -IPHW dated 07.02.2019



46
20.02.2019

Annexure

Input	UOM	Wastage claimed	Wastage allowed	Qty recommended
Single Mode Optical Fiber 652D	KM	5%	4%	77367.35
High Density Polyethylene (HDPE)	KG	2%	2%	18023.69
Aramid Yarn/Aramid Filament Yarn	KG	2%	2%	2584.82
Water Swellable Yarn	KG	1%	1%	141.78
Water Blocking Tape	KG	2%	2%	42166.00
Colouring INK U.V.	KG	1%	1%	578.89
Medium Density Polymer (MDPE)	KG	2%	2%	48654.00
Polybutylene Terphthalate (PBT)	KG	2%	2%	8963.00


17/12/2018 - 18Hw

M.No 14/80 dt 20-2-19

भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

S.No 49

D/L MEITY

संख्या

17(26)/2018-IPHW

No.....

दिनांक

6th February, 2019

Date.....

M/s. STERLITE TECHNOLOGIES LIMITED

S.NO. 68/A, NORTH WING, MADHUBAN,

DAM ROAD, VILLAGE RAKHOLI,

SILVASSA, DADRA AND NAGAR HAVELI 396230

Subject: - Application for ratification of norms of Advance Licence No. 0310822557 dated 24.07.2018 for export of "Optical Fibre Cable".

Dear Sir,

Please refer to your application received from the O/o the DGFT and this Ministry's letter of even number dated 04.10.2018 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

2. The details of the quantity of import item required for manufacturing of per unit export product is not matching as per applied in DGFT. You are requested to kindly provide the accurate value for further processing of the proposal at the earliest.

(Saurabh Ranjan)

Scientist 'C'

Tel: 011-24301764

Email: Saurabh.r@gov.in

Copy to:

Shri Sanjeev Kumar Kala

FTDO,

w.r.t DGFT I.D. No.01/80/50/149/AM-19/DES-I/376 dated 11.09.2018

O/o DGFT

Udyog Bhavan

New Delhi



Digital India
Power To Empower



ELECTRONICS INDIA
Billion Needs Million Chips

M.No 14/80 dt 20-02-19

SNo-50

w/c MEITY

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(25)/2018-IPHW
No.....

दिनांक 06.02.2019
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310822555 dated 24.07.2018 issued in favour of M/s. Sterlite Technologies Ltd., Mumbai

Reference DGFT I. D. No. 01/80/50/150/AM19/DES-1/373 dated 11.09.2018 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd., Mumbai for export of "Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above



(Saurabh Ranjan)
Scientist-C
Tel:-24301764

Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(25)/2018 -IPHW dated 06.02.2019



50
20.02.2019

Annexure

Input	UOM	Wastage claimed	Wastage allowed	Qty recommended
Single Mode Optical Fiber	KM	5%	4%	837004.48
High Density Polyrthylene (HDPE)	KG	2%	2%	422316.43
Aramid Yarn/Aramid Filament Yarn	KG	2%	2%	19529.27
Water Swellable Yarn	KG	1%	1%	7076.20
Colouring INK U.V.	KG	1%	1%	5195.52
Brass Plated Steel Wire (BPS Wire)	KM	2%	2%	4284.00

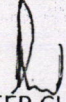
[Signature]
06/02
17(25)/2019 dated 06.02.2019

57
20.02.2019

DIPP(TS SECTION)

The above referred Advance Authorization may be ratified as under:-

1. Export Product Weight: 71.96 Kg/pc X 150 pc = 10794 Kgs.
2. ~~As approved above,~~ the AA may be ratified as under:
 - (i) Drawing No. H009-8000 and Net weight 10794 Kgs may be suffixed with the description of the Export Item.
 - (ii) Word "Relevant" may be prefixed with the description of the import item and its quantity may be allowed as 1.17 kg/kg content in the export item.


SUNDEEP CHAUHAN
(DEVELOPMENT OFFICER)

Md. Moin Afaque, Asstt DGFT
F.No.P-47011/20/2019/TSW dt. 24-01-2019

M.No 14/80 dt 20-2-19

S No 58

भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

संख्या 17(1)/2019-IPHW

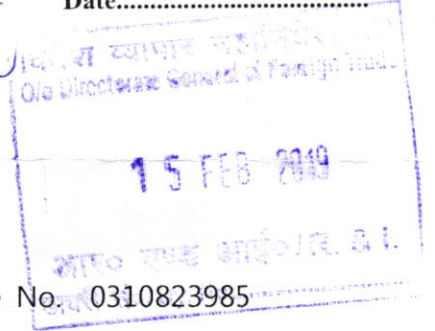
No.....

दिनांक 11.02.2019

Date.....

M/s. STERLITE TECHNOLOGIES LIMITED
E-1, MIDC, INDUSTRIAL AREA, WALUJ,
AURANGABAD, MAHARASHTRA 431136

58270/14/2019



Sub: - Application for ratification of norms of Advance Licence No. 0310823985 dated 25.09.2018 for export of " Optical Fibre Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Detail of export product i.e. design, drawing, calculation etc.
- Quantity of import item required for manufacturing per unit export product separately.
- Wastage claimed in manufacturing process.
- justification thereof.

Yours Faithfully

(Asha Nangia)
Director

Tel: 011-24301268

Email: anangia@meity.gov.in

Copy to:
Md. Moin Afaque
FTDO,
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/80/050/300/AM-19/DES-I/ 598 dated 02.01.2019



DIPP
W/C

M.No. 14119
20.2.19

S.No. 69

Department for promotion of industry and Internal Trade (TS Section)

M/s NIDEC India Pvt. Ltd., AA No. 0510408160, Dt. 22.10.2018

1. Firm may be requested to provide information as per Sr.No. 1 to 5 of the SDF and Export wise import item list. *and*
2. details of wastage claimed, material balancing and justification for import of each item.



Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
File No.P-47011/8/2019-TSW Dated 20.02.2019

M.No 14/80 dt-20-02-2019

SNo 7/
W/C DIPP

M/s Micron Instruments Pvt. Ltd. AA No. 0510408224 dated 25/10/2018:

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 1631.12 kgs . (876 Pa.)
2. Quantity of import item may be allowed as 4300.284 Kgs after taking 1/3 recovery from scrap.



SUNDEEP CHAUHAN

(DEVELOPMENT OFFICER)

(Sh. Moin Afaque), Asst. DGFT

File No P-47011/17/2019-TSW dated 08/02/2019

M.No 14/80 dt-20-2-2019

SNO-72
W/C DIPF

M/s Micron Instruments Pvt. Ltd. AA No. 0510408225 dated 25/10/2018:

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 1665 kgs. (925 Pcs.)
2. Quantity of import item may be allowed as 4039.475 Kgs after after taking 1/3 recovery from scrap.



SUNDEEP CHAUHAN

(DEVELOPMENT OFFICER)

(Sh. Moin Afaq), Asst. DGFT

File No P-47011/17/2019-TSW dated 08/02/2019

M.No -14/80

M.No 14/80 dt-20-02-19

S.No-75
w/c DIPP.

M/s Spirotech Heat Exchanger AA No. 0510408254 Dt 26.10.2018 may be ratified as follows:

1. The quantity of export product may be specified in numbers also, in addition to net weight of 165573 Kgs.
2. Word "Relevant" may be prefixed with the description of all import items.
3. Quantity of import items at Sl. No. 1 to 4 may be allowed as 1.01 Kgs./Kg. content in the export product.
4. The import item No 5 i.e. Brazing Material, may be allowed upto 0.2% of FOB value.


(Sundeep Chauhan)

Development officer

Tel:3200

Sh. Moin Afaq, Asst DGFT

Dipp No. P-47011/24/2019-TSW dated 07/02/2019

M.No 14/80 dt 20-2-19 S.No-76
w/c DHI

Subject: AA No. 3010104482 dated 29.10.2018 of Steel Strips Wheels
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 01/21/19 06:29 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/304/AM-14/DES-I/626 dated 04.01.2019

AA No. 3010104482 dated 29.10.2018 of Steel Strips Wheels

DES-1 may consider percentage wastage as per SION C-1878 or claimed by applicant
whichever is lower

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/SSWL/WHRI-1-2019-HEI

dated 21.01.2019

M.No 14/80 dt 20-2-19

S.No 77
w/c DHI

Subject: AA No. 3010104483 dated 29.10.2018 of Steel Strips Wheels

Date: 01/21/19 06:29 PM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/306/AM-19/DES-I/627 dated 04.01.2018

AA No. 3010104483 dated 29.10.2018 of Steel Strips Wheels

DES-I may consider percentage wastage as per SION C-1878 or claimed by applicant
whichever is lower

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/SSWL/WHRI-2-2019-HEI dated 21.01.2019

M.No. 14/19
dt. 20.2.19

Sl. No 89
WLC
DHI

Page 1 of 1

Subject: AA No 0310825106 dated 19.112018 of L&T, Mumbai.
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 01/21/19 06:32 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/050/299/AM19/DES-I/640 dated Nil

AA No 0310825106 dated 19.112018 of L&T, Mumbai.

Input (sl no as per AA)

Item 1, 2 and 4 – percentage wastage as per C-1647 or claimed by applicant whichever is lower.

Item – 3 Net to net as per GN-4 with accountability

DES-1 may take a view.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I
Deptt.of HI, UO No DES-1/L&T/BoPT-1-2019-HEI

dated 21.01.2019

m.No 14/80

S.No - 93
D/L DHI

Subject: AA No. 0310816384 dated 17.10.2017 of Mudhra Fine, Chennai. Date: 01/21/19 06:35 PM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/050/283/AM19/DES-I/621 dated 04.01.2019

AA No. 0310816384 dated 17.10.2017 of Mudhra Fine, Chennai.

DES-I is requested to provide the information as per appendix 4H and 4K of DGFT's Public
Notice No. 68 /2015-20 dated 22/3/2018.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/MFBP/OTSP-1-2019-HEI

dated 21.01.2019

M.No 14 dt 20-2-18

SNo 94
D/L

M/s Micron Instruments Pvt. Ltd. AA No. 0510408730 dated 30/11/2018

Firm may be asked to submit the following information:

1. Recovery from stainless steel scrap generated during the manufacturing process with sale price of stainless steel scrap supported by documentary evidence like copies of sale invoices
2. justify the use of blank instead of pipes or castings for making the components.

SUNDEEP CHAUHAN

(DEVELOPMENT OFFICER)

(Sh. Moin Afaq), Asst. DGFT

File No: P-47011/17/2019-TSW dated 08/02/2019

M No 14/80
2012/19

S No 96

W/C DHI

Subject: AA No 0410164952 dated 06.12.2018 of Doowon Automotive,
Chennai.

Date: 02/08/19 11:31 AM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/050/284/AM19/DES-I/634 dated Nil

AA No 0410164952 dated 06.12.2018 of Doowon Automotive, Chennai.

Since calculation of the inputs linked with drawing of the export product and weight balance
has not been enclosed with application, therefore, following may be considered by NC

Item 1,2- % wastage as per item 1 of C-1891

Item 3,4- net to net under GN-4 with accountability

Item 5- as per C-1891

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/DASI/RDCA -1-2019-HEI

dated 08 .02.2019

M.No 14/8020-02-2019S.No 98WIC DHI

Subject: AA No. 6610000021 dated 06.12.2019 of Doowon Automotive,
Vijayawada.

Date: 02/21/19 09:15 AM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

To: Norm Committee I DGFT <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/330/AM19/DES-I/ dated Nil

AA No. 6610000021 dated 06.12.2019 of Doowon Automotive, Vijayawada.

DES-I may dispose off above AA on repeat basis to AA No 0410164952 dated 06.12.2018

(K. K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/DASI/RDCA -2-2019-HEI

dated 21.02.2019

M.No 14/80

20-2-2019

S.No. - 100
W/C DHI

Subject: AA No. 0210208838 dated 07.12.2018 of TIL Ltd, Calcutta.

Date: 02/19/19 02:06 PM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/327/AM19/DES-I/719 dated 14.02.2019

AA No. 0210208838 dated 07.12.2018 of TIL Ltd, Calcutta.

Inputs (Sl. no. as per AA)

Item 1 to 141, 148 to 169- net to net as per GN-4 with accountability

Item 143 to 147 – 1.02 Kg per Kg content in EP .

Item 142- deleted as not certified as part of export product as per Appendix 4E.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/TIL/OTRS-1-2019-HEI

dated 19.02.2019

M.No 14/80 dt 20-2-19

S.No - 101
W/C DHI

Subject: AA No. 0210208842 dated 11.12.2018 of TIL Ltd, Kolkata.

To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 02/19/19 02:10 PM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/326/AM19/DES-I/720 dated 14.02.2019

AA No. 0210208842 dated 11.12.2018 of TIL Ltd, Kolkata.

DES-I may dispose off above AA on repeat basis to AA No. 0210208838 dated 07.12.2018 .

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, UO No DES-1/TIL/OTRS-2-2019-HEI

dated 19.02.2019

M. No 14/80 dt 20-02-19 SMo-102
WTC DHI

Subject: AA No. 0210208845 dated 11.12.2018 of TIL Ltd, Kolkata.

Date: 02/19/19 02:13 PM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/328/AM19/DES-I/721 dated 14.02.2019

AA No. 0210208845 dated 11.12.2018 of TIL Ltd, Kolkata.

DES-I may dispose off above AA on repeat basis to AA No. 0210208838 dated 07.12.2018 .

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of IIL, UO No DES-1/TILL/OTRS-3-2019-HEI

dated 19 .02.2019

Subject: AA No 3110067260 dated 19122018 of Ultra Engineers Pune
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 02/28/19 10:00 AM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/50/336/AM19/DES-I dated nil

AA No. 3110067260 dated 19.12.2018 of Ultra Engineers, Pune.

Since no calculation of the raw material linked with drawing dimensions has been provided, therefore, it is requested to provide the same as per the appendix 4K of DGFT's Public Notice No. 68 /2015-20 dated 22/3/2018.

(K. K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I
Deptt.of HI, UO No DES-1/ULTR/OTH-2-2019-HEI

dated 28.02.2019

DIPP M. No. 14/19
WIC 20/2/2019

Sl. No. 106

Department for promotion of industry and Internal Trade (TS Section)

M/s Senior India pvt. ltd. AA No.0510409022 dated 20.12.2018

Firm may be requested to provide following data:

1. Net weight of the each export item.
2. Justification of the need of each import item.
3. Weight of each of the imported and indigenous input, separately for each product. for the purpose of material balancing.
4. Drawings of export products


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
Fille No.P-47011/416/2018-TSW Dated 20.02.2019

M.No 14/80 dt-20-2-19

S.No. 108
W/C DHISubject: AA No. 0410165096 dated 18.01.2019 of Doowon Automotive,
Chennai.

Date: 02/21/19 09:12 AM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

To: Norm Committee I DGFT <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

Subject: DGFT ID- 01/80/50/334/AM19/DES-I/ dated Nil

AA No. 0410165096 dated 18.01.2019 of Doowon Automotive, Chennai.

The calculation of the inputs have not been enclosed with application, therefore, following may be considered by NC

Inputs (Sl. no. as per AA)

Item 1 to 5 and 7 to 11- net to net under GN-4 with accountability

Item 6 and 12- 1.02 Kg/kg content .

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/DASI/HTCA -2-2019-HEI

dated .02.2019